

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION NO.78**

Dated: Guwahati, the 29<sup>th</sup> November, 2024

In terms of the directions contained in paragraph 34 (xvi) of judgment dated 23-10-2024 passed by the Hon'ble Supreme Court of India in *WP(C) No. 1082/2020 (Suhas Chakma Vs. UOI & Ors.)*, it is hereby notified that, henceforth, the Hon'ble Gauhati High Court and all Courts under its jurisdiction shall, while furnishing the copy of the judgment of conviction / dismissal / reversal of acquittal / dismissal of bail applications, append the coversheet enclosed with this Notification (as applicable) to the judgment informing the convict about the availability of free legal aid facilities for pursuing higher remedies.

The above information shall also be made available in the notices issued to the Respondents by the concerned Courts in appeals against acquittal.

This Notification shall come into effect immediately.

**By Order,**  
**Sd/-S.K Poddar**  
**REGISTRAR GENERAL**

**Memo No. HC. III -10/2024/4876 - 49057G, Dated the 29-11-2024.**

Copy for information and necessary action to:-

1. The Advocate General, Assam / Nagaland / Mizoram / Arunachal Pradesh for information.
2. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
3. The Law Secretary, Nagaland/ Mizoram/ Arunachal Pradesh.
4. The Registrar [Vig. / Admin. / Judl. / Estt. (i/c)], Gauhati High Court, Guwahati.
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Permanent Bench, Yupia.

***(He is requested to circulate the Notification amongst all the subordinate Courts in his respective State for compliance***

***He is further requested to create a separate tab in the official website of his Bench containing information about all the legal aid facilities available in the State and also instruct the subordinate Courts to do the same).***

6. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
7. The Secretary, Gauhati High Court Legal Services Committee, Gauhati High Court, Guwahati.
8. The District & Sessions Judge,

Bajali / Baksa / Barpeta / Biswanath / Bongaigaon / Cachar / Chirang / Charaideo / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Hojai / Jorhat / Kamrup / Kamrup (M) / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / South Salmara-Mankachar / Tinsukia / Udalguri / West Karbi Anglong.

***(He / She is requested to circulate this Notification amongst the Judicial Officers under his / her jurisdiction for compliance***

***He / She is further requested to create a separate tab in the respective district judiciary website containing information about all the legal aid facilities available in the district).***

9. The Member Secretary, Assam State Legal Services Authority / Nagaland State Legal Services Authority / Mizoram State Legal Services Authority/ Arunachal Pradesh State Legal Services Authority.
10. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
11. The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
12. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.
13. The President / Secretary, All Assam Lawyers' Association, Guwahati.
14. The President / Secretary, Lawyers' Association, Guwahati.
15. The Director, Law Research Institute, Gauhati High Court, Guwahati.
16. The Joint Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.
17. The Deputy Registrar-cum-Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
18. The Deputy Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.
19. The Asstt. Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.
20. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
21. The P.S. to Hon'ble Mr. / Mrs. Justice \_\_\_\_\_, Gauhati High Court, Guwahati.
22. The Project Manager, Gauhati High Court, Guwahati.

***(He is requested to upload this Notification in the website of the Gauhati High Court***

***He is further requested to create a separate tab in the official website of the Gauhati High Court containing information about the legal aid facilities available in the State).***

23. The Court Manager, Gauhati High Court, Guwahati.
24. The A.O.(J), \_\_\_\_\_ Section, Gauhati High Court, Guwahati.

***[The A.O.(J) of the Criminal Appeal and Criminal Revision Sections are to ensure strict compliance with this Notification]***

25. The Court Master, Court No. \_\_\_\_\_, Gauhati High Court, Guwahati.
26. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
27. The Senior Systems Officer, Gauhati High Court, Guwahati.
28. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
29. The Gauhati High Court Notice Boards.

**REGISTRAR GENERAL**

*[Handwritten Signature]*  
29.11.2020  
*[Handwritten Signature]*  
29/11

**COVERSHEET FOR THE PRINCIPAL SEAT AND OUTLYING BENCHES OF  
THE GAUHATI HIGH COURT**

**1) Who are entitled to free legal services?**

Under Section 12 of the Legal Services Authorities Act, 1987, the following sections of society are entitled to free legal services:

- (i) A member of a Scheduled Caste or Scheduled Tribe.
- (ii) A victim of human trafficking or beggar as referred to in Article 23 of the Constitution of India.
- (iii) A woman or a child.
- (iv) A person with disability as defined in Sec. 2 (i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation), Act, 1995.
- (v) A person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or,
- (vi) An industrial workman; or,
- (vii) In custody, including custody in a protective home within the meaning of Sec. 2 (g) of the Immoral Traffic (Prevention) Act, 1956; or in a juvenile home within the meaning of Sec. 2 (j) of the Juvenile Justice Act, 1986; or in a psychiatric hospital or psychiatric nursing home within the meaning of Sec. 2 (g) of the Mental Health Act, 1987; or,
- (viii) A person in receipt of annual income less than the amount mentioned in the following schedule (or any other higher amount as may be prescribed by the State Government), if the case is before a Court other than the Supreme Court of India and less than ₹5,00,000/-, if the case is before the Supreme Court of India. The income ceiling prescribed u/s 12 (h) of the Legal Services Authorities Act, 1987, for availing free legal services in the States under the jurisdiction of the Gauhati High Court is as below:

<b>Sl. No.</b>	<b>State</b>	<b>Income ceiling limit (per annum)</b>
1	Arunachal Pradesh	₹1,00,000/-
2	Assam	₹3,00,000/-
3	Mizoram	₹25,000/-
4	Nagaland	₹1,00,000/-

**2) Is a woman irrespective of her income / financial status eligible for free legal aid?**

Yes, a woman is eligible to apply for free legal aid by virtue of Sec. 12 (c) of the Legal Services Authorities Act, 1987.

**CONTACT DETAILS OF THE GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE**

E-Mail ID	<b>gauhatihclsc@gmail.com</b>
Phone No.	<b>7099063524</b>
Address	<b>Gauhati High Court Legal Services Committee, Behind Gauhati High Court (New Block), Guwahati – 781001</b>

**CONTACT DETAILS OF THE HIGH COURT LEGAL SERVICES COMMITTEE, KOHIMA BENCH**

E-Mail ID	<b>hclsc.kohima@gmail.com</b>
Phone No.	<b>9436431904 0370-2229374</b>
Address	<b>Gauhati High Court, Kohima Bench, Old Ministers' Hill, Kohima – 797001</b>

**CONTACT DETAILS OF THE HIGH COURT LEGAL SERVICES COMMITTEE, ITANAGAR PERMANENT BENCH**

E-Mail ID	<b>itanagar.bench@gmail.com</b>
Phone No.	<b>0360-2247102</b>
Address	<b>High Court Legal Services Committee, Gauhati High Court, Itanagar Permanent Bench, Yupia, PIN – 791110</b>

**CONTACT DETAILS OF THE HIGH COURT LEGAL SERVICES COMMITTEE,**  
**AIZAWL BENCH**

E-Mail ID	<b>aizawlghc@gmail.com</b>
Phone No.	<b>9463158610</b>
Address	<b>Gauhati High Court, Aizawl Bench, New District Court Building, MINECO, Khatla, Aizawl - 796001</b>

**COVERSHEET FOR THE SUBORDINATE COURTS UNDER THE  
JURISDICTION OF THE GAUHATI HIGH COURT**

**3) Who are entitled to free legal services?**

Under Section 12 of the Legal Services Authorities Act, 1987, the following sections of society are entitled to free legal services:

- (ix) A member of a Scheduled Caste or Scheduled Tribe.
- (x) A victim of human trafficking or beggar as referred to in Article 23 of the Constitution of India.
- (xi) A woman or a child.
- (xii) A person with disability as defined in Sec. 2 (i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation), Act, 1995.
- (xiii) A person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or,
- (xiv) An industrial workman; or,
- (xv) In custody, including custody in a protective home within the meaning of Sec. 2 (g) of the Immoral Traffic (Prevention) Act, 1956; or in a juvenile home within the meaning of Sec. 2 (j) of the Juvenile Justice Act, 1986; or in a psychiatric hospital or psychiatric nursing home within the meaning of Sec. 2 (g) of the Mental Health Act, 1987; or,
- (xvi) A person in receipt of annual income less than the amount mentioned in the following schedule (or any other higher amount as may be prescribed by the State Government), if the case is before a Court other than the Supreme Court of India and less than ₹5,00,000/-, if the case is before the Supreme Court of India. The income ceiling prescribed u/s 12 (h) of the Legal Services Authorities Act, 1987, for availing free legal services in the States under the jurisdiction of the Gauhati High Court is as below:

<b>Sl. No.</b>	<b>State</b>	<b>Income ceiling limit (per annum)</b>
1	Arunachal Pradesh	₹1,00,000/-
2	Assam	₹3,00,000/-
3	Mizoram	₹25,000/-
4	Nagaland	₹1,00,000/-

**4) Is a woman irrespective of her income / financial status eligible for free legal aid?**

Yes, a woman is eligible to apply for free legal aid by virtue of Sec. 12 (c) of the Legal Services Authorities Act, 1987.

**CONTACT DETAILS OF THE DISTRICT LEGAL SERVICES AUTHORITY**

E-Mail ID	(to be filled up by the respective DLSA)
Phone No.	(to be filled up by the respective DLSA)
Address	(to be filled up by the respective DLSA)